

and Narava villages of Gajuwaka Mandal of Visakhapatnam District to the Central Government has been issued by the State Government. The Office of the Development Commissioner is being set up in the Commercial Complex of the Visakhapatnam Urban Development Authority.

(b) The basic infrastructure for the Zone is likely to be completed in two years. However, applications for setting up of units in the Zone would be entertained during the next financial year.

Rubber Import

712. SHRI T. BASHEER: Will the Minister of COMMERCE be pleased to state:

(a) whether Government has taken a decision to import rubber;

(b) if so, the details thereof;

(c) whether import of rubber will adversely affect the interests of the rubber planters in the country;

(d) whether Government has received any request from Kerala Government or rubber planters in Kerala not to import rubber; and

(e) if so, Government's reaction thereon?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) to (e). The policy of the Government is to import only as much quantities of rubber as would be necessary to bridge the gap between demand-supply. The Government is already operating a buffer stocking scheme for safeguarding the interest of the growers while simultaneously ensuring steady supply of rubber to the consuming industry at a reasonable rate. The imports initially planned for 1990-91 are for 30,000 tonnes.

The Kerala Government had requested for stoppage of imports. However in view of the fact that this will seriously effect production of rubber goods in the country with its attendant undesirable consequences such as unemployment and increased imports, it has not been possible to agree to this request. Moreover the interest of the rubber growers is already being adequately safeguarded.

Illegal Accounts in St. Kitts

713. PROF. K.V. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) whether any Indian nationals have illegal accounts at St. Kitts in U.S.A.;

(b) if so, who are these persons; and

(c) the action being taken against them?

THE MINISTER OF FINANCE (PROF. MADHU DANAVATE): (a) and (b). St. Kitts is an Island in the Caribbean and not in U.S.A. On the basis of some newspaper reports some enquiries were initiated and some alleged documents pertaining to a certain account were made available. However, there are serious doubts about the authenticity of these documents and further enquiries are being made to ascertain the facts.

(c) Does not arise in view of (a) and (b).

Loans Advanced to Bharat Hotels

714. SHRI YADVENDRA DATT:
SHRI PYARELAL KHANDEL-
WAL:
SHRI MADAN LAL KHURANA:
DR. A.K. PATEL:

Will the Minister of FINANCE be pleased to state:

(a) whether certain financial institutions and banks have advanced about Rs. 40 crores to Bharat Hotels;

(b) if so, the details of the financial institutions and banks which advanced the above loan;

(c) whether most of the loan has been sanctioned against moveables;

(d) whether the institutions followed the laid down rules and regulations in sanctioning the loan; and

(e) if not, the action taken/proposed to be taken by Government in this regard?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). All-India Term Lending Financial Institutions viz., Industrial Finance Corporation of India (IFCI), Industrial Development Bank of India (IDBI) and Industrial Credit and Investment Corporation of India Ltd. (ICICI) sanctioned a term loan of Rs. 26.87 crores to M/s. Bharat Hotels Ltd. In addition, a consortium of Banks led by Bank of Baroda provided 7.63 million US \$ loan and Rs. 1.50 crores as rupee term loan to the said Hotel Project.

(c) IFCI has reported that the said loan was advanced against the mortgage and charge on all moveable and immoveable properties of Bharat Hotels Ltd., excluding the land, as well as personal and Corporate guarantees of the Directors.

(d) No violation of procedures in credit sanction and disbursal on the part of financial institutions and banks have come to our notice.

(e) Does not arise.

Import of Poor Quality Films

715. PROF. MALINIBHATTACHARYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government exercise any quality control on imported films;

(b) whether the quantitative increase in the import of films has resulted in decline in quality, and has flooded the market by low-grade and objectionable films; and

(c) the measures contemplated by Government to import better quality films?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir.

(b) The trend of import of feature films during the last five years was erratic. There has been no decline in quality of feature films imported into the country. Under the Policy for import of feature films and video rights thereof announced by the Ministry of Information and Broadcasting on 21.1.88, only those films can be imported into the country which have either won an award or participated in any International Film Festival notified by the Ministry of Information and Broadcasting or have received good reviews in the prestigious film journals notified by the Ministry of Information and Broadcasting. Besides a film proposed to be imported into the country should meet the following requirements regarding quality:

(i) it should be of aesthetic value;

(ii) it should be cinematically of a good standard;

(iii) it should provide clean, healthy entertainment to the audience.

(iv) it should not be violative of any guidelines issued by the Government under the Cinematograph Act, 1952.

(c) The present policy for import of